Annexure- A

Compliance in Bail and Release Orders in respect of Hon'ble Supreme Court's Orders received through FASTER for the month of October, 2024

SI. No.	Supreme (Case No.	Capitallo Court	TOTT TASTER CEII,	Trial Court's Order date (incase release is subject to the satisfaction of Trial Court)	inmate(s) from Jail Etc.)	No. of Inmate/Prison er(s) released	
1.	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Annexure-B

Compliance in respect of Hon'ble Supreme Court's Orders received through FASTER system in matters where the petitioner/accused is not confined in jail,

Oase No.	Court Date of Ord Supreme Cou	er of Date of receipt rt from FASTEF Supreme Court	of order Whether the Order Supreme Court intimat the concerned authoritie	ed to Order to the cond	on of Remarks cerned
1. Nil	Nil	Nil	Nil	Nil	Nil



Annexure- A

Compliance in Bail and Release Orders in respect of Hon'ble Supreme Court's Orders received through FASTER for the month of October, 2024

SI. No.	Supreme Court Case No.	Date of Order of Supreme Court	Date of receipt of order from FASTER Cell, Supreme Court	Trial Court's Order date (incase release is subject to the satisfaction of Trial Court)	inmate(s) from Jail Etc.)	No. of Inmate/Prison er(s) released	
1.	Nil	Nil	Nil	Nil	Nil	Nil	Nil

Annexure-B

Compliance in respect of Hon'ble Supreme Court's Orders received through **FASTER** system in matters where the petitioner/accused is not confined in jail, detention, etc.,

1. Nil		Nil	Nil	Nil	Nil	Nil
Case	reme Court e No.	Date of Order of Supreme Court		Supreme Court intimated to	Date of Intimation of Order to the concerned authorities	Remarks

